

ITEM NO.302

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.10913/2023

(Arising out of impugned final judgment and order dated 13-07-2023 in CRMWP No. 10893/2023 passed by the High Court of Judicature at Allahabad)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

NIRAJ TYAGI &amp; ORS.

Respondent(s)

([FOR FURTHER ARGUMENTS])

WITH

SLP(Cr1) No. 14942/2023 (II)

(IA No. 254593/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No. 237680/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 237681/2023 - EXEMPTION FROM FILING O.T. & IA No. 256167/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 14935/2023 (II)

Date : 01-02-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s)

Mr. Siddhartha Dave, Sr. Adv.

Mr. Udai Khanna, Adv.

Mr. Rudra Pratap, Adv.

Mr. Talha Abdul Rahman, AOR

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Mr. Tushar Randhawa, Adv.

Mr. Rahul Sharma, Adv.

Mr. Nandini Singh, Adv.

Mr. Adnan Yousuf, Adv.

Mr. S.V. Raju, ASG

Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

Mr. Ranjit Kumar, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.

Mr. Ankur Saigal, Adv.

Mr. Ankit Banati, Adv.  
Ms. Kajal Dalal, Adv.  
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Mr. Sarthak Chandra, Adv.  
Mr. Akshay Kumar, Adv.  
Ms. Ananya Sahu, Adv.  
Mr. Deepesh Singh, Adv.  
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Dhruv Mehta, Sr. Adv.  
Mr. Tishampati Sen, Adv.  
Ms. Riddhi Sancheti, AOR  
Mr. Anurag Anand, Adv  
Mr. Mukul Kulhari, Adv.  
Mr. Anubhav Ray, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned Senior counsels for the parties may submit their respective brief notes of submissions, not more than 2-3 pages, by 3-2-2024.
2. Arguments concluded.
3. Judgment is reserved.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)